

formulate my point of order. I want a ruling from the Chair whether an adjournment motion tabled by a Member is a private matter between Shri G. V. Mavalankar and Dr. N. B. Khare; or a public question affecting the country as between the Speaker and the Members of the Lok Sabha. I want a ruling on this.

Mr. Speaker: I give my ruling. I cannot help the absence and the consequent ignorance of a Member of the proceedings of the House. He is sadly mistaken in supposing that I disposed of something in my Chamber. The matter was taken up in the House. The hon. Minister made a statement in the House, and the matter was settled here. As I find that perhaps some undue advantage is being taken of the practice, which at times the Chair is following, of stating the adjournment motions and refusing consent in the House, I should prefer now to dispose of these things in the Chamber.

Dr. N. B. Khare: This is absolute highhandedness. I walk out as a protest against this.

PAPERS LAID ON THE TABLE

PRESIDENT'S ACTS *re* ANDHRA

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of each of the following Acts, under section 3 of the Andhra State Legislature (Delegation of Powers) Act, 1954:

(1) The Indian Bar Councils (Andhra Amendment) Act, 1954, (President's Act No. 7 of 1954).

(2) Sri Venkateswara University (Amendment) Act, 1954 (President's Act No. 8 of 1954).

(3) The Madras Tenants and Ryots Protection (Andhra Amendment) Act, 1954 (President's Act No. 9 of 1954).

(4) The Societies Registration (Andhra Amendment) Act, 1954 (President's Act No. 10 of 1954).

(5) The Madras Motor Vehicles (Taxation of Passengers and Goods) Andhra Amendment Act,

1954 (President's Act No. 11 of 1954).

(6) The Andhra Preservation of Private Forests Act, 1954 (President's Act No. 12 of 1954).

(7) The Andhra Christian Marriage Validation Act, 1954 (President's Act No. 13 of 1954).

(8) The Andhra Inam Tenants Protection Act, 1954 (President's Act No. 14 of 1954).

(9) The Madras District Boards (Amendment) Andhra Second Amendment Act, 1954 (President's Act No. 15 of 1954).

[Placed in Library See No. S-486/54.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by Members during the various Sessions shown against each:

(1) Supplementary Statement No. III Seventh Session, 1954 of the Lok Sabha. [See Appendix VII, annexure No. 1]

(2) Supplementary Statement No. IX. Sixth Session, 1954 of the Lok Sabha. [See Appendix VII, annexure No. 2]

(3) Supplementary Statement No. XIX, Fourth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 3]

(4) Supplementary Statement No. XIX, Fifth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 4]

(5) Supplementary Statement No. IXXV. Third Session, 1958 of the Lok Sabha. [See Appendix VII, annexure No. 5]

(6) Supplementary Statement No. XXIII, Second Session, 1952 of the Lok Sabha. [See Appendix VII, annexure No. 6]